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Off. D.R. Pattnaik
M. K. Kherota

CAT/1/11

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CUTTACK BENCH, CUTTACK

O.A./T.A./R.A. No..... 786, 1996

Sarat Kumar Pattnayak, Applicant(s)

Versus

Union of India & Ors, Respondent(s)

Sr. No	Date	Order with Signature
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30.10
96

REGISTER

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Registrar

1. 30.10.96 Heard Shri D.R. Pattnaik, learned Counsel for the applicant. In this application, the transfer order issued by the Senior Superintendent of Post Offices dated 9.10.1996, Annexure-7, is impugned. By this transfer order, the applicant now working as LR PA, Jatni Sub Office is transferred and attached to Khurda Head Office. The applicant filed a representation to the Director Postal Services, Orissa, Annexure-8 dated 15.10.1996. The Director of Postal Services is impleaded in this application as Respondent No.2. In view of the Law laid down by the Apex Court in the case of Gujarat Electricity Board vs. Atmaram Sungawel Pashwani reported in 1989(2) SCC 602, this representation shall be disposed of by Respondent No.2 within

Bank draft for Rs 50/- has been filed for Regn. fl. 30.10.96

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registrar

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Mentioned Case
For Admn with STAY
order Please

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30.10.96

Bench.

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Serial No. of Order

Date of Order

Order with Signature

three weeks from the date of receipt of a copy of this order and till such time, the order impugned namely Annexure- 7 transferring the applicant from Jatni Sub Office to Khurda Head Office is stayed, if the applicant has not already been relieved as on date. The Director, of postal Services shall examine the difficulties mentioned by the applicant in the representation and pass a reasoned order.

Learned Additional Standing Counsel

Mr. Akhaya Kumar Mishra is present and is heard.

O. A. is disposed of.

A copy of the paper book shall be sent to Respondent No. 2.

A copy of the order be handed over to both the counsels in the course of the day.

Harasinhdas
Member (Admn.) 30. x. 96

Order No. 1
Dt 30.10.96

A copy of Order
may be given to advocate
for both sides.

A/c
30/10/96

S. O. C. T)